

are possible to solve it not only in the interests of one section of the people but in the interests of the whole of our country of which Kashmir is undoubtedly a part.

**Shri V. G. Deshpande:** One question only. May I know from the Minister if in this Bill no uniform provisions have been made for the dissolution of the marriages of the higher caste Hindus and the lower caste Hindus by recognising the customs for the dissolution of their marriages?

**Shri Pataskar:** My brain refuses to think always in terms of castes and classes. Therefore, if there is something which has happened by mistake, we shall examine it.

**Shri S. S. More:** He thinks not only in terms of classes but also of castes.

**Shri V. G. Deshpande:** I am not emphasising any classes.

**Mr. Chairman:** The question is:

"That the Bill to amend and codify the law relating to marriage among Hindus, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

#### BUSINESS OF THE HOUSE

**Mr. Chairman:** I have to inform the House that the Sub-Committee of the Business Advisory Committee re-

commend the following allotment of time as shown against the various clauses, including now clauses, of the Hindu Marriage Bill.

Clauses	Time allotted
Clauses 2 to 8	4 hours
Clauses 9 to 12	3 hours
Clauses 13 to 18	4 hours
Clauses 19 to 23	1 hour
Clauses 24 to 28	2 hours
Clauses 29 to 30	1 hour

Totals: 15 hours

**Shri S. S. More (Sholapur):** This allotment of time may be circulated to us.

**Mr. Chairman:** It will be circulated. I think it will find a place in the Bulletin tonight.

**Pandit Thakur Das Bhargava (Gurgaon):** I hope that the whole House is accepting this allotment of time.

**Mr. Chairman:** I take it that the recommendation of the Business Advisory Committee is accepted by the House.

**Hon. Members:** Yes.

**Mr. Chairman:** So, it is accepted.

*The Lok Sabha then adjourned till Half Past Ten of the Clock on Tuesday, the 3rd May, 1955.*